

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.501/04

Thursday this the 26th day of July 2007

C O R A M :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE DR.K.B.S.RAJAN, JUDICIAL MEMBER**

S.S.Rajha Pandian,
S/o.late N.Sundaram,
Additional Commissioner of Income Tax, (Under suspension),
Calicut, Kerala.
Residing at 2/635 Sreepatham,
Kurunjee Street, Gomathipuram, Madurai. ...Applicant

(By Advocate Mr.O.V.Radhakrishnan,Sr. & Mr. Antony Mukkath)

Versus

1. Union of India
represented by Secretary to Government of India,
Ministry of Finance, Department of Revenue,
Central Board of Direct Taxes, New Delhi.
2. The Chief Commissioner of Income Tax,
Kochi. ...Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan,SCGSC)

This application having been heard on 26th July 2007 the Tribunal on the same day delivered the following :-

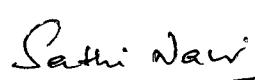
ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

When the matter came up today, learned senior counsel submitted that the Hon'ble High Court has since confirmed the conviction and the matter is being taken to the Hon'ble Supreme Court. The applicant, ^{would} therefore like to withdraw the application leaving open all contentions with liberty to take up the matter again. Permission is granted. The O.A is dismissed as withdrawn.

(Dated the 26th day of July 2007)


K.B.S.RAJAN
JUDICIAL MEMBER
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SATHI NAIR
VICE CHAIRMAN